

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20768 of 2016

(Arising out of Order-in-Original No. BLR-EXCUS-005-COM-52/15-16
dated 05/02/2016 passed by the Commissioner of Central Excise,
Bangalore.)

**M/s. Cisco Systems (India) Pvt.
Ltd**

Brigade South Parade, No. 10,
Mahatma Gandhi Road,
Bangalore – 560001,
Karnataka

Appellant(s)

VERSUS

**The Commissioner of Central Tax,
Bangalore North**

No-59, HMT Bhawan,
Ground Floor, Bellary Road,
Bangalore - 560032
Karnataka

Respondent(s)

Appearance:

Mrs. Disha Gursahaney, Advocate,
BMR Legal,
705-706, International Trade Tower,
Nehru Place,
New Delhi - 110019
Delhi

For the Appellant

Mr. P. Rama Holla,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20543 / 2020

Date of Hearing: 01/09/2020

Date of Decision: 01/09/2020

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed
the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which

has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **01/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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